

**SECTION XIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

INTERLOCUTORY APPLICATION No. 10

(Application for direction and modification of Court's order dated 23.03.2012)

IN

INTERLOCUTORY APPLICATION No. 16

(Application for directions/modification of Court's order dated 22.04.1993)

IN

CIVIL APPEAL NO. 1944 OF 1993

Anand S. Biji

...Appellant

Versus

The State of Kerala & Ors.

...Respondents

OFFICE REPORT

The application above-mentioned was listed before the Hon'ble Court on 05.02.2016, when the Court was pleased to pass the following order:

“It has been submitted by Ms. Pinky Anand, learned ASG that the matter concerning the same issue has already been taken up and decided by the Bench presided over by Hon. Dipak Misra, J. by order dated 18.01.2016. It is also submitted that the present matter may be placed before Their Lordships so that the same be taken up and decided accordingly.

In view of the submission made, the Registry is directed to list the matter on Friday, the 12th February, 2016 before an appropriate Bench, after obtaining instructions from Hon'ble the Chief Justice of India.”

It is submitted that Civil Appeal above-mentioned was disposed of with certain directions and observations vide Hon'ble Court's order dated 22.04.1993 (Copy of this Court's order dated 22.04.1993 is enclosed for ready reference of this Hon'ble Court).

It is further submitted that I.A. No. 16 i.e. application for directions/ modification of Court's order dated 22.04.1993 filed by Mr. D.S. Mahra, Advocate for the Applicant was allowed vide Hon'ble Court's order dated 23.03.2012 (Copy of order dated 23.03.2012 marked as Annexure-2 in the paper books of I.A. No. 10 at page Nos. 35-45)

Mr. D.S. Mahra, Advocate for the Applicant has now on 21.01.2016 filed an application for direction/modification of this Court's order dated 23.03.2012 passed in I.A. No. 16 (Registered as I.A. No. 10 in I.A. No. 16). The same are placed with the paper books of I.A. No. 16 for the kind perusal of the Hon'ble Court.

It is further submitted to the Hon'ble Court that original paper books of Civil Appeal have been weeded out after due preservation and counsel has not furnished the appeal paper books despite request. The counsel has on 04.02.2016 furnished a letter stating therein that appeal paper books are not available being old matter (Copy of letter dated 04.02.2016 enclosed herewith for the kind perusal of the Hon'ble Court).

It is also submitted that Mr. Gaurav Sharma, Advocate has on 05.02.2016, filed vakalatnama/appearance on behalf of Respondent (MCI).

The application in the matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 11th day of February, 2016.

sd/-

ASSISTANT REGISTRAR